

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:882

ANSWERED ON:28.11.2006

REGULARISATION OF SERVICES OF ANGANWADI WORKERS

Barq Shri Shafiqur Rahman;Pallani Shamy Shri K.C .

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to regularize the services of workers of workers of Anganwadi centres in the country;
- (b) if so, the details in this regard;
- (c) whether the Government has constituted any committee to look into the demands of the Anganwadi workers;
- (d) if so, the details thereof; and
- (e) the time by which its report is likely to be submitted?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a)&(b) No such proposal is under consideration.

(c),(d)&(e) Yes, Sir. A Review Committee has been set up for examining the current levels of honorarium and related issues of Anganwadi Workers and Helpers. The Terms of Reference of the Review Committee are given in the Statement annexed. The Committee is expected to submit its report by 31st December, 2006.

Annexure

Statement referred to in reply to part (c),(d)&(e) of Lok Sabha Unstarred Question No. 882 for 28.11.2006 by Shri Shafiqur Rahman Barq and Shri K.C. Pallani Shamy regarding Regularisation of Services of Anganwadi Workers

TERMS OF REFERENCE OF THE REVIEW COMMITTEE

- a. To review the job responsibility and job content of Anganwadi Workers and Helpers under ICDS Scheme.
- b. To identify the Scheme/Programmes of the Departments/Ministries of the Government of India, State Governments and local bodies in implementation of which Anganwadi Workers and Helpers are associated/involved.
- c. To review whether the additional honoraria being paid for duties and responsibilities assigned under Schemes/Programmes, other than ICDS, of the Central/State Governments or local bodies is reasonable.
- d. To review the existing levels of honorarium being paid to AWWs and AWHs for duties & responsibilities assigned under ICDS Scheme.
- e. To revisit rate of honorarium paid under ICDS Scheme.
- f. To consider whether additional honorarium is to be paid for functions/responsibilities assigned under other Schemes of Government of India/State Governments/local bodies.
- g. Any other suggestion that the Committee may like to make to further motivate these workers to discharge their responsibilities efficiently.